COURT-II

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No.273 of 2014 and A.No.85 of 2014 & IA No. 155 of 2014

Dated: 26th February, 2016

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Appeal No.273 of 2014

Essar Power Gujarat Ltd. Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur,

Mr. Abhishek Munot, Mr. Melcolm Desai

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Mr. S.K.Pandey for GERC/R-1 Mr. M. G. Ramadhandran, Ms. Ranjitha Ramachandran,

Mr. Anand K.Ganesan

Ms. Anushree Bardhan for R-2

A.No. 85 of 2014 & IA No. 155 of 2014

Gujarat Urja Vikas Nigam Ltd. & Anr. Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramadhandran,

Mr. Anand K.Ganesan

Ms. Ranjitha Ramachandran, Mr. Anand K.Ganesan

Ms. Anushree Bardhan for GUVNL

Counsel for the Respondent(s): Ms. Suparna Srivastava

Mr. S.K.Pandey for GERC/R-1

Mr. Amit Kapur,

Mr. Abhishek Munot, Mr. Melcolm Desai for R-2

ORDER

Mr. Amit Kapur, the learned counsel for the appellant in Appeal No.273 of 2014 and A.No.85 of 2014 & IA No. 155 of 2014 has extensively argued the issues involved and he has completed his arguments. Mr. M.G.Ramachandran, the learned counsel for the contesting

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respondent namely GETCO in both appeals has been heard. Mr. Amit Kapur has also been

heard in his rejoinder submissions. Thus arguments of the contesting parties in these appeals

have been concluded.

The learned counsel for the commission wants some time to file written submissions.

These Appeal No.273 of 2014 and A.No.85 of 2014 & IA No. 155 of 2014 have emanated

from the same impugned order of the State Commission where both the parties, namely, the

Power Generating Company as well as the Transmission Company not satisfied with the

impugned order have filed these appeals, in which they have forcefully assailed the findings

in the impugned order. The learned counsel for the State Commission wants one week time

to argue. The learned counsel for the Commission should be ready with the queries which

have been raised today and obtain help from the technical person, whatever she would like.

The commission is further directed to come with the reasonable explanation why the

impugned order was passed without there being log chart of the relevant part, because we are

supposed to conclude in an efficacious and effective manner these issues for future.

Post this matter for further hearing on 9th March, 2016

(T. Munikrishnaiah) Technical Member (Justice Surendra Kumar) Judicial Member

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